

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.79082 of 2018

(Arising out of Order-in-Appeal No.66/SLG-CGST/2018 dated 10.08.2018 passed by Commissioner of CGST & Central Excise, Siliguri)

M/s Rail Welders J.V.

(Flat No.1C, 1st Floor, 4, Ho Chi Minh Sarani, Kolkata-700071)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Siliguri

(C.R.Buuilding, Hakimpara,Haren Mukherjee Road, Siliguri-734001)

Respondent

APPERANCE :

None for the Appellant

Shri S.K.Dey, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76027/2025

DATE OF HEARING : 28 APRIL 2025

DATE OF DECISION : 28 APRIL 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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